

Arun Gupta
IBBI Registration No: IBBI/IPA-002/IP-N00051/2016-17/10095
AFA No: AA2/10095/02/311225/203666
Regd. Address: S-34, LGF, Greater Kailash-II, New Delhi 110048
Regd. Email Id: arungupta2211@gmail.com
Communication Email Id: scatec.vol.liq@gmail.com

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF SCATEC INDIA
RENEWABLES TWO PRIVATE LIMITED**

1	Name of the Corporate Person	SCATEC INDIA RENEWABLES TWO PRIVATE LIMITED
2	Date of Incorporation of Corporate Person	27/09/2023
3	Authority under which Corporate Person is Incorporated/Registered	Ministry of Corporate Affairs, Registrar of Companies (ROC) – Delhi
4	Corporate Identity Number/ Limited Liability Identity Number of Corporate Person	U35106DL2023FTC420632
5	Address of the Registered office and Principal office (if any) of the Corporate Person	Suite No.6 GF Atelier Office Suites, Worldmark 3, Asset Area 7, Aerocity, Near IGI Airport, South-West Delhi – 110037.
6	Liquidation Commencement date of Corporate Person	18 th December, 2025
7	Name, Address, Email Address, Telephone Number and Registration Number of the Liquidator	Name: Arun Gupta Regd Address: S-34, LGF, Greater Kailash-II, New Delhi-110048 Reg Email Id: arungupta2211@gmail.com Communication Email Id: scatec.vol.liq@gmail.com Telephone No. 011-41066313 IBBI Registration No: IBBI/IPA-002/IP N00051 /2016-17/10095 AFA No. AA2/10095/02/311225/203666
8	Last date for submission of claims	17th January, 2026

(M2)

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Notice is hereby given that “Scatec India Renewables Two Private Limited” commenced voluntary liquidation on Thursday, 18th December, 2025 subject to the approval of creditors.

The stakeholders of “Scatec India Renewables Two Private Limited” are hereby called upon to submit proof of their claims, on or before 17th January, 2026 to the Liquidator at the registered address as mentioned against Item No. 7.

The Financial Creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Proof of claim is to be submitted by way of specified forms and documentary proof in support of the claim, as prescribed under the Insolvency and Bankruptcy Code, 2016 and regulations made thereunder. The relevant forms and declarations can be downloaded from the website i.e. www.ibbi.gov.in.

Submission of false or misleading proofs of claims shall attract penalties.



Arun Gupta

Liquidator

Date: 22nd December, 2025

Place: New Delhi